

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (d). The information is being collected and will be laid on the Table of the House.

External Financing for Urban Projects

819. SHRI AJMEERA CHANDULAL : Will the PRIME MINISTER be pleased to state:

(a) whether the Andhra Pradesh Government has sought international funding for taking up urban decongestion programme for Hyderabad Metropolitan area and also for water supply and sewer projects in district headquarter towns;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir. The State Government has requested for obtaining international funding to undertake civic amenities in urban areas of Andhra Pradesh.

(b) The detailed project proposals are awaited from the Government of Andhra Pradesh.

(c) The matter was taken up with the Asian Development Bank (ADB) and the Bank has included Andhra Pradesh as one of the "focus" States.

Border Area Development Programme

820. SHRI S.P. GADHAVI : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government had set up a High Powered Committee for Border Area Development Programme under the Seventh Plan;

(b) if so, the names of Members and reasons for not giving representation to the Elected Member of Parliament of this area;

(c) the grant sanctioned during each of the last three years particularly for the border areas of Gujarat (Kutch region);

(d) whether the grants given are adequate; and

(e) if not, whether the additional grant will be given to meet the development programme?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) There is no high powered advisory Committee for the Programme.

(b) Does not arise.

(c) to (e). Grants sanctioned for the Border areas of Gujarat under Border Area Development Programme (BADP) for the years 1993-94 to 1995-96 are as under:

(Rs. in lakh)

Year	Allocation/release
1993-94	698.14
1994-95	793.33
1995-96	858.00

No representation has been received for increasing the availability of funds for the programme.

Deep Sea Fishing Policy

821. SHRI N. DENNIS : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the policy pursued by the Government regarding deep sea fishing in the country; and

(b) the details of the safeguards extended to traditional fishermen regarding fishing?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) The Government of India has been allowing operation of deep sea fishing vessels in the Indian EEZ under charter scheme of 1981 and 1986 and under the New Deep Sea Fishing Policy, 1991 involving Joint Venture, Leasing and Test Fishing, apart from acquisition of Indian owned vessels.

(b) Specific areas are earmarked for fishing exclusively by traditional fishermen in each State under its Marine Fishing Regulation Acts/Rules. These areas range from 5-10 kms from shore from State to State. The area extending upto 12 nautical miles from the shore, termed territorial waters, has been reserved exclusively for fishing by traditional fishermen and mechanised trawlers of less than 20 meters overall length. Deep sea fishing vessels are required to fish only beyond this area. Regular weather forecasts are also arranged by States to warn the fishermen against going out at sea on bad weather, like heavy rain, cyclone, etc.

Maintenance of DDA Parks

822. SHRIMATI MEIRA KUMAR : Will the PRIME MINISTER be pleased to state :

(a) whether public parks under the jurisdiction of DDA are not being maintained properly and funds allocated for their maintenance are diverted elsewhere;

(b) whether it is also a fact that many parks have been subjected to encroachment by individuals and various agencies of the localities; and

(c) if so, the action taken or proposed to be taken to clear the parks of encroachments and maintain them properly?